

SPECIAL BENCH

P-105

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/171(KB)2021  
IA(I.B.C)/801(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>UCO BANK VS GAURAV PODDAR</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearances (via video conferencing/physically)**

Ms.Zeba Khan, Adv. ] For the Financial Creditor

Ms. Muskan Saha, Adv. ]

Mr. Rishav Banerjee, Adv. ]For the RP

Mr.A.K.Awasthi, Adv. ]

Mr.Tapas Kr. Das,Adv. ] For the Personal Guarantor

**O R D E R**

1. Ld.Counsel on both sides present.
2. Ld.Counsel for the RP submits that present Personal Guarantor is already under CIRP in CP (IB) No.159/KB/2021 . Hence, present CP is not maintainable.
3. In view such, we direct the Personal Guarantor to clear the entire fees of RP within a period of one week.
4. Accordingly, this CP along with IA is disposed of.

**D. ARVIND  
Member (Technical)**

**BIDISHA BANERJEE  
Member (Judicial)**

PJ